THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 1987

No. 43 of 1987

[9th December, 1987.]

An Act to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 1987.
- (2) It shall be deemed to have come into force on the 19th day of September, 1987.
- 2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950 (hereinafter referred to as the principal Order), in "PART XI.—

 Meghalaya", after item 14, the following items shall be inserted, namely:—

"15. Boro Kacharis

16. Koch

5 of 1987.

17. Raba, Rava.".

3. (1) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Order, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Order, as amended by this Act.

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Short title and commen cement

Amendment of the Sche duled Tribes Order, 1950.